

**AMARA RAJA BLAZE TECHNOLOGIES PVT LIMITED**  
**(in Voluntary Liquidation)**

**List of Stakeholders**

**(Pursuant to Regulation 30 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)**

Submitted by	Racharla Ramakrishna Gupta, Liquidator IBBI/IPA-002/IP-N00012/2016-2017/10029
Liquidation Commencement Date	13 <sup>th</sup> January, 2026
Last date for submission of claims	12 <sup>th</sup> February, 2026
Report Dated	20 <sup>th</sup> February, 2026

**For AMARA RAJA BLAZE TECHNOLOGIES PVT. LTD.  
(COMPANY UNDER VOLUNTARY LIQUIDATION)**



**R. RAMAKRISHNA GUPTA  
LIQUIDATOR**

Date: 20<sup>th</sup> February, 2026

To,  
**Amara Raja Blaze Technologies Private Limited**  
**(in Voluntary Liquidation)**  
Sy. No 27/4, 1-18/1/ Amr/Nr,  
5th Floor, Terminal A, Nanakramguda,  
Hyderabad, Gachibowli - 500032, Telangana, India.

Respected Sir/ Madam,

**Sub: - Submission of "List of Stakeholders" under Regulation 30 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017**

**Ref: -1) Company Name: Amara Raja Blaze Technologies Private Limited (In Voluntary Liquidation) ("Corporate Debtor/ Company")**  
**2) Corporate Identity Number: U31900TG2020PTC142150**

Pursuant to admission of claims received from the Stakeholders of Amara Raja Blaze Technologies Private Limited (in Voluntary Liquidation), pursuant to the Public Announcement made under Regulation 14 of Insolvency & Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 on 17<sup>th</sup> January, 2026 in Business Standard (Hyderabad) and Mana Telangana (Hyderabad) and pursuant to last date of receipt of claims from the stakeholders.

List of Stakeholders of the Corporate Debtor is prepared in compliance to Regulation 30 of Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.

The list of stakeholders, showing complete details of the amount admitted by the Liquidator, including modified amount from time to time, shall be:-

- available for inspection by the person who submitted proofs of claim;
- available for inspection by members, Partners, Directors and Guarantors of the corporate debtor at the address of the Liquidator at Flat No. T202, Technopolis, 1-10-74/B, Above Ratnadeep, Super Market, Chikoti Gardens, Begumpet, Hyderabad - 500 016, Telangana, India;
- displayed on the website, if any, of the corporate person;
- displayed on the designated website of the Board @ [ibbi.gov.in](http://ibbi.gov.in);

Kindly accept and acknowledge the receipt of the same.

Thanking you,  
Yours faithfully,



(Racharla Ramakrishna Gupta)

Liquidator

**Amara Raja Blaze Technologies Private Limited**  
**(in Voluntary Liquidation)**

Reg. No. IBBI/IPA-002/IP-N00012/2016-17/10029



## LIST OF STAKEHOLDERS

### A) Claim of Financial Creditors:

#### i. Secured Financial Creditors

The Corporate Debtor does not have any Secured Financial Creditors as on the date of liquidation commencement date.

#### ii. Unsecured Financial Creditors:

The Corporate Debtor does not have any Unsecured Financial Creditors as on the date of liquidation commencement date.

### B) Claim of Operational Creditors:

The Corporate Debtor does not have any Operational Creditors as on the date of liquidation commencement date.

### C) Claim of Workmen and Employees:

The Corporate Debtor do not have any workmen and employees as on the date of liquidation commencement date i.e. 13<sup>th</sup> January, 2026.

### D) Claim of other Stakeholders:

Based on the verification of client forms, evidence/documents/proofs submitted by the respective stakeholders, the statutory registers maintained by the Company, the forms filed with Registrar of Companies (RoC) and the Minutes Book, the claims of other Stakeholders i.e. Equity Shareholders of the Corporate Debtor were verified and determined as follows:

S. No.	Name of the Stakeholder	No. of Equity Shares of Rs. 10/- each	Face Value of the Claim (excluding the proceeds over and above the face value of equity shares (Amount in Rs.))
1.	Amara Raja Enterprises Private Limited (Formerly known as RNgalla Family Private Limited)	4,05,000	40,50,000
2.	Blaze Innovations Private Limited	4,05,000	40,50,000

### Notes:

1. The above list is made under Regulation 30 of the IBBI (Voluntary Liquidation Process) Regulations, 2017, based on the claims submitted by the Equity shareholders in Form F pursuant to the Public Announcement issued under Regulation 14 of the IBBI (Voluntary Liquidation Process) Regulations, 2017.

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**R. RAMAKRISHNA GUPTA  
LIQUIDATOR**

2. The above claims have been verified on the basis of the evidence, documents, and supporting proofs submitted by the respective stakeholders, the forms and records filed with the Registrar of Companies (RoC). The claim amounts, as admitted, are consistent with and duly reconcilable to the books of account of the Company
3. Pursuant to **Section 53 of the Insolvency and Bankruptcy Code, 2016**, read with the **Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017**, as a shareholders of the Corporate Debtor, they are entitled to receive the **residual proceeds** of the Corporate Debtor. Such distribution will be made **in proportion to thier shareholding**, after meeting all liquidation costs, including the Liquidator's fee, statutory dues, and other expenses payable under the liquidation process.

**Date:** 20<sup>th</sup> February, 2026

**Place:** Hyderabad



A handwritten signature in blue ink, appearing to read 'Racharla Ramakrishna Gupta'.

(Racharla Ramakrishna Gupta)

Liquidator

Amara Raja Blaze Technologies Private Limited  
(in Voluntary Liquidation)

Reg No. IBBI/IPA-002/IP-N00012/2016-17/10029